West Ben. Act II of

West Ben. Act XV of

1948.

1977.

GOVERNMENT OF WEST BENGAL LAW DEPARTMENT Legislative

West Bengal Act XXV of 1996

THE WEST BENGAL LAND (REQUISITION AND ACQUISITION) (AMENDMENT) ACT, 1996.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the Calcutta Gazette, Extraordinary, of the 8th October, 1996.]

[8th October, 1996.]

An Act to amend the West Bengal Land (Requisition and Acquisition) Act, 1948, as re-enacted by the West Bengal Land (Requisition and Acquisition) Re-enacting Act, 1977.

Whereas it is expedient to amend the West Bengal Land (Requisition and Acquisition) Act, 1948, as re-enacted by the West Bengal Land (Requisition and Acquisition) Re-enacting Act, 1977, for the purposes and in the manner hereinafter appearing;

It is hereby enacted in the Forty-seventh Year of the Republic of India, by the Legislature of West Bengal, as follows:—

- 1. (1) This Act may be called the West Bengal Land (Requisition and Acquisition) (Amendment) Act, 1996.
- (2) It shall be deemed to have come into force on the 1st day of April, 1994.
- 2. In section 7 of the West Bengal Land (Requisition and Acquisition) Act, 1948 (hereinafter referred to as the principal Act) as re-enacted by the West Bengal Land (Requisition and Acquisition) Re-enacting Act, 1977,—
 - (1) in sub-section (1),—
 - (a) for the words, figures and brackets "in sub-section (1) of section 23", the words, figures, letter and brackets "in sub-sections (1), (1A) and (2) of section 23" shall be substituted, and
 - (b) the second proviso shall be omitted;
 - (2) in clause (a) of sub-section (2), for the words, figures and brackets "in sub-section (2) of section 23", the words, figures, letter and brackets "in sub-section (1), (1A) and (2) of section 23" shall be substituted.

Short title and commencement.

Amendment of section 7 of West Ben. Act II of 1948.

The West Bengal Land (Requisition and Acquisition) (Amendment) Act, 1996.

[West Ben. Act XXV of 1996.]

(Section 3.)

Insertion of new section 7A. **3.** After section 7 of the principal Act, the following section shall be inserted:—

"Award by Collector. The Collector shall make an award under subsection (2) of section 7 within a period of three years from the date of publication of the notice in the *Official Gazette* under subsection (1a) of section 4 (hereinafter referred to as the said notice), and if such award is not made within the period as aforesaid, the said notice shall lapse:

Provided that in a case where the said notice has been published more than two years before the commencement of the West Bengal Land (Requisition and Acquisition) (Amendment) Act, 1994, the award shall be made within a period of one year from the date of commencement of that Act.

West Ben. Act XIV of 1994.

Explanation.—In computing the period of three years or one year, as the case may be, under this section, the period during which any action or proceeding to be taken in pursuance of the said notice is stayed by an order of a Court having jurisdiction, shall be excluded.".